

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.7

New IA/343/ND/2023 in IB/585/ND/2019

IN THE MATTER OF:

K.B Polychem (India) Ltd.	...	Applicant
Versus		
Rapt Industries Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 18.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	: Mr. Rakesh Kumar Jindal, RP
For the VAT	: Mr. M. L. Garg, Adv.
For the IRP	: Mr. Roshan Kumar, Adv.

ORDER

New IA/343/ND/2023

Heard the submissions made by the Learned Counsel for the IRP and also Mr.Garg for State GST Department. At the request of the Counsel for State GST Department, the Resolution Professional is directed to convene the meeting on 02.02.2023. The State GST Department Representative who is capable of taking a decision is directed to attend the CoC Meeting and being a majority stakeholder directed to facilitate the process of meetings effectively. The applicant and the other members of CoC are also directed to attend the meeting invariably.

Let the matter be fixed for 16.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)